

M/s. Rohtas Industries

1344. SHRI NARAYAN CHOUBEY: Will the Minister of RAILWAYS be pleased to refer to reply given to Unstarred Question No. 1956 on the 27th March, 1980 regarding Railway dues from M/s. Rohtas Industries and state:

(a) the details and the period for which a sum of Rs. 3.01 crores, out of which Rs. 2.68 crores is on account of demurrage, has been shown outstanding by Eastern Railway against M/s. Rohtas Industries at Dehri-on-Sone in Bihar;

(b) the reasons for accumulating this huge amount;

(c) why it has taken such a long time to examine the possibilities of taking legal and administrative measures;

(d) whether any decision has since been taken to take legal and administrative measures; and

(e) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MALLIKARJUN): (a) The details of the amounts of outstanding and the period to which they refer are as under:—

	Rs. crores.
(i) Freight (Current)	0.05
(ii) Value of consignments in unconnected wagons delivered in excess from 1968 to May, 1979.	0.28
(iii) Demurrage charges (under dispute) for detentive to wagons from August 1972 onwards	2.68
Total	3.01

(b) There is no accumulation of freight charges which are being cleared currently by the firm. As regards

value of consignments in un-connected wagons delivered in excess, the accumulation is due to non-surrendering of Railway Receipts by the firm. The accumulation of demurrage charges is due to the dispute which the firm have raised in the implementation of the procedure laid down by the Railway in consultation with the firm for the calculation of these charges in respect of wagons booked for their Works.

(c) to (e). Efforts have been made continuously by the Railway Administration to resolve the dispute and realise the outstanding dues in such a manner as would not cause dislocation in the production of essential commodities for the community. Since the firm is continuing to dispute the dues outstanding as demurrage charges for the period from August, 1972 onwards, the matter is being considered at a higher level on a representation from the firm and if it is found necessary the Railways, in consultation with the Ministry of Law, will also go in for arbitration in accordance with the provisions of the siding agreement with the firm.

Death of Shri Chandradeep Prasad

1345. SHRI NARAYAN CHOUBEY: Will the Minister of RAILWAYS be pleased to refer to reply given to Unstarred Question No. 1881 on 27th March, 1980 regarding negligence of Railway doctor of Pathardih and state:

(a) whether Government have since received the report and examined the question whether the death of Shri Chandradeep Prasad was due to negligence or otherwise of a Railway Doctor; and

(b) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MALLIKARJUN): (a) Yes.